1	2	3	4
30	Andaman and Nicobar Islands	39.9	42.0
31	Chandigarh	34.2	35.4
32	Dadra and Nagar Haveli	31.8	34.4
33	Daman and Diu	38.4	40.3
34	Lakshadweep	41.5	33.4
35	Puducherry	41.4	35.5
	All India	39.2	38.6

Source: NSSO Report, 2011-12.

Provident Fund net for construction workers

732. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the construction workers have been kept out of Provident Fundnet;
 - (b) if so, the details thereof and the reasons therefor; and
 - (c) the steps being taken to correct the situation?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) No, Sir. The establishments engaged in building and construction industry have been included in the list to be covered under the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 (EPF and MP Act, 1952) *vide* notification GSR No. 1069 dated 11.10.1980. Therefore, the employees working in establishments engaged in building and construction industry are eligible for the benefits available under the Act and the Schemes framed thereunder at par with the employees of other industries.

(c) Question does not arise in view of reply to parts (a) and (b) of the Question above.

Job for workers of flood affected areas

733. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: